

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3620
TO BE ANSWERED ON AUGUST 10, 2023**

ALLOTMENT IN TYPE 6B CATEGORY

NO. 3620. SHRIMATI APARAJITA SARANGI :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the criteria set by CPWD to carry out civil work in general pool flats after allotment in Type 6B category and the criteria being followed including total Type 6B accommodation in SC 210 of subdivision N2 of the corresponding Division N of CPWD Delhi Region;**
- (b) whether there is a discrimination on large scale for civil works from one flat to another in this sub division and if so, the reasons therefor;**
- (c) the steps taken/being taken by the Government to investigate the matter;**
- (d) whether it is also true that despite instructions issued by Superintending Engineer level officers, no work is being done in SC 210 of N Division; and**
- (e) if so, the mechanism in place to check such type of discrimination?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (e): Requisite works in general pool accommodation are carried out on allotment as per guidelines laid down in this regard, including in Type 6B accommodation under Service Centre 210 of subdivision N2 of the corresponding Division N of CPWD Delhi Region, without discrimination. The works required are carried out as per laid down norms, following the due process including tendering etc.
